

1
**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA**

ON THE 30th OF NOVEMBER, 2022

WRIT PETITION No. 27339 of 2022

BETWEEN:-

MANGILAL DALODIYA S/O PUNAJI, AGED ABOUT 45 YEARS, OCCUPATION: MADHYAMIK SHIKSHAK 219, PACHLANA ANUSUCHIT JANJATI EVAM SAMANYA DAKSHINI, TEHSIL NALKHEDA, DISTRICT AGAR MALWA. (MADHYA PRADESH)

.....PETITIONER

(SHRI YASH NAGAR, COUNSEL FOR THE PETITIONER)

AND

- 1. THE STATE OF MADHYA PRADESH SCHOOL EDUCATION DEPARTMENT THROUGH PRINCIPAL SECRETARY DISTRICT BHOPAL (MADHYA PRADESH)**
- 2. COMMISSIONER DIRECTORATE OF PUBLIC INSTRUCTION (DPI) BHOPAL (MADHYA PRADESH)**
- 3. DISTRICT EDUCATION OFFICER AGAR MALWA (MADHYA PRADESH)**
- 4. SANKUL PRACHARYA GOVERNMENT HIGHER SECONDARY SCHOOL KANAD DISTRICT AGAR MALWA (MADHYA PRADESH)**
- 5. CHIEF EXECUTIVE OFFICER JILA PANCHAYAT SHAJAPUR DISTRICT SHAJAPUR (MADHYA PRADESH)**

.....RESPONDENTS

(SHRI NITIN SINGH BHATI, G.A. FOR STATE)

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This petition coming on for orders this day, the court passed the following:

ORDER

In the instant petition, a challenge has been made to the order dated 21.10.2022 whereby the petitioner has been transferred from Govt. Middle School, Chachakhedi, district Agar Malwa to Govt. Middle School, Ramnagar, district Agar Malwa.

The petitioner is working as Madhyamik Shikshak in Sanskrit subject. In the impugned order, his subject has been wrongly shown as Social Science. It is further submitted that where the petitioner has been transferred, there is no subject of Sanskrit in the said school. The petitioner has already submitted a representation before the respondent No.2 but no decision has been taken on the same.

Considering the aforesaid submissions, I deem it expedient to dispose of the petition with liberty to the petitioner to file a detail and comprehensive representation offline within a period of 7 working days from today and if such a representation is submitted within the aforesaid period, the same shall be considered and decided by the respondent NO.2 in accordance with law within a period of one month from the date of receipt of representation.

Till the representation of the petitioner is decided by respondent No.2, petitioner shall be allowed to work at the present place of posting.

C.c. as per rules.

(VIJAY KUMAR SHUKLA)
JUDGE

MK